

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 12.4.2018

Petition No. 253/MP/2017

Petitioner : SKS Power Generation (Chhattisgarh) Limited
Respondent : Power Grid Corporation of India Limited (PGCIL)
Subject : Petition seeking surrender/relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.

Petition No. 169/MP/2017

Petitioner : SKS Power Generation Limited
Respondent : Power Grid Corporation of India Limited (PGCIL)
Subject : Petition seeking surrender / relinquishment of 170 MW (170 MW in WR) out of the total quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.
Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
Parties present : Shri Hemant Singh, Advocate, SKS Power
Shri Nishant Kumar, Advocate, SKS Power
Shri Ambuj Dixit, Advocate, SKS Power
Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri A. A. Srivastava, PGCIL
Shri Dilip Rozekar, PGCIL
Shri V. Srinivas, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the reply has been filed by PGCIL in Petition No.253/MP/2017. However, no reply has been filed by PGCIL in Petition No. 169/MP/2017. Learned counsel for Petitioner requested for one week time to file rejoinder to the reply. Learned counsel for the Petitioner further submitted as under:

(a) The Petitioner relinquished the entire LTA quantum of 683 MW and in light of the Commission's order dated 1.3.2018 in the case of Coastal Energen Private Limited Vs. Power Grid Corporation of India, there is no requirement to open the LC and pay transmission charges for the relinquished capacity. Further, any compensation against the relinquished LTA quantum would be subject to the outcome of decision in Petition No.92/MP/2015.

(b) Learned counsel for the Petitioner requested the Commission to continue interim order till the next date of hearing.

2. Learned counsel for PGCIL submitted that PGCIL has filed reply in Petition No.253/MP/2017 and requested to adopt the same reply in Petition No.169/MP/2017 as well. Learned counsel for PGCIL further submitted that as on date, an amount of ₹32 crore is outstanding against the Petitioner and due to interim order, PGCIL is not able to recover the same.

3. In response to the Commission's query whether Bank Guarantee is alive, learned counsel for the Petitioner replied in affirmative.

4. After hearing learned counsels for both the parties, the Commission directed PGCIL not to take any coercive measure till the next date of hearing.

5. The Commission directed the Petitioner to file its rejoinder by 24.4.2018. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The Petitions shall be listed for final hearing on 15.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**